

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.R.Adige, Vice-Chairman (A)

C.P. No. 34/2002 in
O.A. No. 1698/2001

New Delhi, this the 4th day of March, 2002

- 1 Ramji Lal
s/o Late Sh. Premehand
aged about 47 Years
r/o 331, Koti Gate
New Abadi
Hapur, Distt. Ghaziabad.
- 2 Jabbar Khan
s/o Sh. Gaffar Khan
Azamat Manzil, Tehsil Road
Upper Kote, Bulandshahr.
- 3 Hari Giri
s/o Sh. Buddha Giri
C/o Santa Devi
Preet Vihar Colony, Bulandshahr. Applicants

(By Advocate: Shri Aftab Rasheed)

Vs.

1. Dr. D.P.S. Seth
CMD/DM
Bhartia Sanchar Nigam Limited
Sanchar Bhawan
New Delhi.
2. Mr. Ashok Srivastav
Telcom District Manager
Babu Banarsi Dass Trust Building
Bulandshahr.
3. Mr. Alok Aggarwal
General Manager Telecom District
Jaina Tower, Raj Nagar
Ghaziabad.
4. Mr. Ashok Kumar
Chief General Manager
Bhartia Sanchar Nigam Limited
Uttar Pradesh (West), Dehradun. Respondents

(By Advocate: Shri M.M. Sudan)

O R D E R (Oral)

By S.R. Adige, Vice-Chairman (A)

Heard both sides on CP 34/2002 alleging
contumacious non-compliance of the Tribunal's order
dated 13.7.2001 disposing of OA No. 1698/2001.

2. By the aforesaid order, respondents had been directed to take an appropriate decision on applicants' representation dated 5.3.2001 (Annexure 'E' to the OA) and forwarding letter dated 21.5.2001 (Annexure 'G' to the OA).

3. It has not denied that the respondents have taken a decision on applicants' aforesaid representation dated 5.3.2001 (Annexure 'E' to the OA).

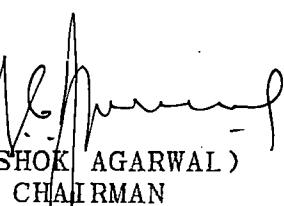
4. In so far as the decision on the forwarding letter dated 21.5.2001 (Annexure 'G' to the OA), is concerned, in which it had been recommended that applicants be allowed to appear in the Sr. TOA's examination which was scheduled for 26.5.2001, in view of the fact that the OA itself was filed by the applicants on 11.7.2001, even if applicants were not allowed to appear in the aforesaid examination on 26.5.2001 the question of contempt does not arise. In this connection, the respondents' counsel Shri M.M. Sudan has stated that applicants will be permitted to appear in the next such Senior TOA examination held subject to their eligibility.

5. In view of the aforesaid submission, we hold nothing survives in the Contempt Petition, which is accordingly dismissed. Notices issued are discharged.

6. If after appearing in the next Senior TOA examination, any grievance still survives, it will be open to the applicants to approach this Tribunal in accordance with law. No costs.


(S.R. ADIGE)
VICE-CHAIRMAN(A)

/RAO/


(ASHOK AGARWAL)
CHAIRMAN